

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 105
(IB)-255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund
Real Estate Scheme I
v.
Ansal Landmark Township Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha,
Mr. Mohit Singh & Mr. Turab Ali Kazmi, Advs.

For the Respondent(s):

Ms. Henna George, Adv.

ORDER

Mr. Kathpalia, Ld. Senior Counsel for the applicant states that they have received proposal from the respondents and the same is under consideration, and require at least two weeks time to consider the same.

List for further consideration on 10.07.2019.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

2, Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)